

**(2010) 12 MAD CK 0212**

**In the Madras High Court**

**Case No :** Writ Petition No. 28466 of 2010 and M.P. No. 1 of 2010

M. Vivekanandan

APPELLANT

Vs

The Managing Director Tamil Nadu Housing Board

RESPONDENT

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**Date of Decision :** 15-12-2010

**Acts Referred:**

**Citation :** (2010) 12 MAD CK 0212

**Hon'ble Judges :** M. Jaichandren, J

**Bench :** Single Bench

**Advocate :** K. Chandrasekaran, for the Appellant; A. Vijayakumar, for the Respondent

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**Judgement**

M. Jaichandren, J.—Heard the learned Counsel appearing for the Petitioner and the learned Counsel appearing for the Respondents.

2. At this stage of the hearing of the writ petition, the learned Counsel appearing on behalf of the Petitioner has submitted that it would suffice, if the Respondent is directed to dispose of the representation, dated 07.05.2010, on merits, within a specified period.

3. The learned Counsel appearing on behalf of the Respondents , has no objection for such an order being passed by this Court.

4. In view of the submissions made by the learned Counsels appearing on either side, the third Respondent is directed to dispose of the representation, dated 07.05.2010, on merits and in accordance with law, within a period of 8 weeks from the date of receipt of a copy of this order. The Petitioner is directed to furnish a copy of the representation, dated 07.05.2010, to the Respondent, along with a copy of this order. However, it is made clear that this Court, by this order, has not expressed any opinion on the merits of the matter.

The writ petition is disposed of accordingly. No costs. Consequently, connected Miscellaneous Petition is closed